

uled Castes and Scheduled Tribes against vacancies reserved for them in the Ministry of Railways. [Placed in Library. See No. LT-6554/88]

Child Labour (Prohibition and Regulation) Rules, 1988

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KRISHNAN MALAVIYA): I beg to lay on the Table copy of the Child Labour (Prohibition and Regulation) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 847(E) in Gazette of India dated the 10th August, 1988, under sub-section (1) of section 19 of the Child Labour (Prohibition And Regulation) Act, 1986. [Placed in Library. See No LT. 6555/88]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1988, which was passed by Lok Sabha at its sitting held on the 1st September, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that the House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.06 1/4 hrs.

ASSENT TO BILL

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Tamil Nadu Appropriation (No. 2) Bill, 1988 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd September, 1988

12.06 1/2 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

[English]

SHRI ANOOPCHAND SHAH (Bombay-North): I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sitting of the House on the 31st August, 1988.

12.06 3/4 hrs.

COMMITTEE OF PRIVILEGES

Third Report

[English]

SHRI JAGAN NATH KAUSHAL (Chandigarh): I beg to present the Third Report (Hindi and English versions) of the Committee of Privileges.

12.07 hrs.

PETITION RE DECLARATION OF HOUSING AS A FUNDAMENTAL RIGHT

[English]

SHRI SHARAD DIGHE (Bombay North Central): I beg to present a petition signed by Shri Jai Sen, Convenor, National Campaign for Housing Rights and others regarding declaration of Housing as a Fundamental

Right and review of proposed 'National Housing Policy', etc.

"That this House do agree with the Second Report of the Committee of Privileges laid on the Table of the House on 1st September 1988.

12.07 1/2 hrs.

LOK PAL BILL

MR. SPEAKER: The question is:

[English]

Extension of time for presentation of report of Joint Committee

"That this House do agree with the Second Report of the Committee of privileges laid on the Table of the House on 1st September, 1988."

The motion was adopted.

SHRI SOMNATH RATH (Aska): I beg to move the following:

12.08 1/2 hrs.

"That this House do further extend upto the last day of the Winter Session, 1988, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

STATE OF ARUNACHAL PRADESH
(AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): I beg to move for leave to introduce a Bill further to amend the State of Arunachal Pradesh Act, 1986.

MR. SPEAKER: The question is:

MR. SPEAKER: The question is:

"That this House do further extend upto the last date of the Winter Session, 1988, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

"That leave be granted to introduce a Bill further to amend the State of Arunachal Pradesh Act. 1986."

The motion was adopted

The motion was adopted

MR. SPEAKER: The Minister may introduce the Bill.

12.08 hrs.

SHRI SONTOSH MOHAN DEV: Sir, I introduce the Bill.

COMMITTEE OF PRIVILEGES—CONTD.

Second Report

SHRI P.K. THUNGON (Arunachal West): Sir, this Bill is about the State of Arunachal Pradesh. If it is to be discussed today, it will be a long session today. So, the time of the House today may be extended so that the Bill may be passed.

[English]

SHRI JAGAN NATH KAUSHAL (Chandigarh): I beg to move the following: